

**Action Taken Report in the  
Original Application No: 98/2024(WZ)  
[Earlier Letter Petition No: 49/2024(WZ)]  
of Hon'ble National Green Tribunal (NGT),  
Western Zone Bench (WZ), Pune**

**[As per Order of Hon'ble National Green Tribunal, Western  
Zone Bench, Pune dated 25/04/2024 in O. A. No. 98/2024(WZ)]**



**Submitted by:**

**Gujarat Pollution Control Board**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT),  
WESTERN ZONE BENCH (WZ), PUNE**

Original Application No: 98 of 2024

In the matter of:

General Secretary of All India Forward Bloc (Petitioner)

Vs

Priya Dyeing and Printing Mills Pvt. Ltd., Surat (Respondent)

<b>Sr. No.</b>	<b>Particular</b>	<b>Page No</b>
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**Filed For and On Behalf of  
Gujarat Pollution Control Board**

*D.M. Thaker*

**(D. M. Thaker)  
Member Secretary**

**List of Annexure**

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## 1. Background of the matter

General Secretary of All India Forward Bloc, At: A. K. Road, Fulpada, Surat – 395006 had made a compliant via email dated 20/04/2024 to Hon'ble National Green Tribunal (NGT) against M/s. Priya Dyeing and Printing Mills Pvt. Ltd., Block No: 206/P, 216/P, Kadodara-394327, Tal: Palsana, Dist: Surat alleging that, the said unit releasing black polluted smoke in open air from out of the premises of its mill by making use of unrestricted burned wood, wooden coal, waste fabrics, etc. In its mill boiler resulting in health hazardous to the labour and workers in the said mill and also the people living around that area.

Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune vide its order dated 25/04/2024 in OA No: 98/2024 called for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to truthfulness of this compliant including verification by site inspection. The order of Hon'ble National Green Tribunal (NGT) dated 25/04/2024 in OA No: 98/2024 (WZ) is included as Annexure-1.

## 2. Site Observation

Site verification of M/s. Priya Dyeing and Printing Mills Pvt. Ltd. was carried out dated 22/02/2025. Point wise observation of Compliant / Hon'ble National Green Tribunal Order is summarized as follow:

Sr No	Points of Hon'ble NGT Order / Complaint	Observation during site inspection dated 01/03/2025
1.	Unit is making pollution by releasing black polluted smoke in open air from out of the premises of its mill.	<ul style="list-style-type: none"> <li>Unit has provided Steam Boiler (capacity 6 MT/Hr) &amp; TFH (capacity 2000 U) attached with Common stack. Unit has provided Multi cyclone Separator, Bag Filter &amp; Alkali Scrubber as APCM with Steam Boiler &amp; Multi</li> </ul>

		<p>cyclone Separator, Bag Filter &amp; Alkali Scrubber as APCM with TFH.</p> <ul style="list-style-type: none"> <li>• During visit Steam Boiler &amp; TFH and its APCMs are found in operation. One flue gas sample is collected from Common stack attached to Boiler &amp; TFH. Unit has provided auto fuel firing system for Steam Boiler &amp; TFH which are found in operation. Reading of the CEMS provided for PM at Common stack attached with Steam Boiler &amp; TFH is noted as: PM- 67.2 PPM.</li> <li>• Unit has a 3 Nos. DG sets having capacity of 500 KVA, 380 KVA &amp; 125 KVA as a standby facility.</li> <li>• As per Analysis Report of flue gas sample is collected from Common stack attached to Boiler &amp; TFH, All parameters are found within the prescribed Norms. (Annexure-3)</li> </ul>
2.	Unit is using unrestricted wood, wooden coal, waste fabrics etc. as a fuel in the Boiler.	<ul style="list-style-type: none"> <li>• During inspection it is observed that unit is using Coal / Lignite / Agrowaste is used as fuel.</li> </ul>

Inspection Report (IR) of the site inspection dated 22/02/2025 is included as Annexure-2. Copy of CC&A (CTO) of the Board has been annexed herewith as Annexure-4.

In addition, it is most respectfully submitted that this organization and other office bearer of this organization (Shri Padamcharan Raval) is found in extortion case by Sachin GIDC Police station, Surat. FIR has been lodged against the office bearer of this organization vide FIR No: 11210002250812

dated: 15/03/2025 and the translated copy of the same has been annexed herewith as Annexure-5.

### **3. Action taken**

Looking at the representations of the complainer and inspection report as well as collected samples analysis reports, no violation/non-compliance observed as per the content of the complainer and unit is found in compliance of CCA issued by this Board.

### **4. Recommendations**

The Regional Office, GPCB, Surat has been informed to keep close watch on this industry.

*“We regret for not submitting the action taken report in time”*

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**Original Application No. 98/2024(WZ)**  
[Earlier Letter Petition No.49/2024(WZ)]

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

**ORDER**

1. Let this letter petition be registered as an Original Application.
2. Perused the Report of Learned Registrar dated 23.04.2024 with respect to a complaint received through email dated 20.04.2024 from All India Forward Block, R/o A.K Road, Fulpada, Surat-3955006, alleging that the Respondent – Priya Dyeing & Printing Mill, situated at P/206, Kadodara, Opp. Dindal, Surat, Gujrat is releasing black polluted smoke in open air from out of the premises of its mill by making use of unrestricted burned wood, wooden coal, waste fabric, etc. in its mill boiler resulting in health hazardous to the labor and workers in the said mill and also the people living around that area.
3. *Prima facie*, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to the truthfulness of this complaint made to us, which shall be got verified after sending a responsible Officer to visit the spot.
4. This report shall be submitted by the above-mentioned authority by e-mail at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, within a period of four weeks.
5. A copy of this order along-with the copy of complaint be sent to the above-mentioned authority for compliance as above.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 25, 2024  
Original Application No: 98/2024  
PJB



# Gujarat Pollution Control Board

Annexure II  
PCB No. 21107

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## 1 Industry Details Priya Dyeing And Printing Mills Pvt Ltd

Outward No: 62888-12/03/2025

Email : priya.dyeing@hotmail.com  
Telephone : -  
PLOT NO:BLOCK NO.206/P, 216/P, KADODARA,  
BLOCK NO.206/P, 216/PKADODARA, TAL.PALSANA,  
SURAT - 394327  
DIST : Surat, TAL : Palsana , SIDC : Not In Gide

Inspection Id : 838990 ( Routine Visit ) Ro Name : Surat

2 Type / Scale / Sector / Status : RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 22/02/2025 14:00 / Air , Water , Hazd Person Contacted : Omprakash Juneja

4 Env Audit Detail : Sch : 2 , Climate Care Environmental Services , Year : 2017 , On Dt :

Commissioned Dt : 01/12/2020 Production Start Dt : 01/12/2020 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 1845.000 Dom : 20.000 Borewells: 1

6 Waste Water generation / Discharge (klpd) : Ind : 1240.000 Dom : 20.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: BORE WELL

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Common E.T.P

9 Discharge Pt / Final Receiving Body (Ultimate): discharged in to CETP of M/s. PEPL / discharged in to CETP of M/s. PEPL

10 Status of water consent Under the Water Act,1974: A-126007-31/12/2025 Last Inward:274426-23/02/2023[DEX]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Chemical Dousing Tank,P-Collection Cum Equalization,P-Equalization Tank,P-Oil-Grease Trap,Primary

12 Whether Industry is a member of CETP ? Palsana Enviro Protection Ltd.,

13 Boilers=1 , DG Sets=3 , Flue Gas =7, Process =0 , ETP Cap = 322 , Capacity of All = 10 HP

APCM Details : Alkali Scrubber,Bag Filter,Multi Cyclone

Fuel Used : Coal,Diesel

Stack Attached to : \*\*\* Not Applicable,Boiler,D.G. Sets,Fuel Heater(Thermic)

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : Rs. 20785.00 Water Cess Charges Pending : NIL

16 Last Env. Form V : 2022-2023 Water Cess Return : 2017-2018 HW Monthly Return : 2024-99

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
27/11/2017	SCN	13/03/2018	IMM,	458854	SCN	VIG	447457
20/06/2014	SCN	07/08/2014	,	298555	SCN	OTH	221463
31/05/2014	REV	07/06/2014	3MT,	296339	REV	DIR	215739

Monthly Patrak Data : Last Return : 202412 HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 231560, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 45335	Meter Reading - 0, Kilo Litre - 30646

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1/7 ( Through XGN )



# Gujarat Pollution Control Board

PCB Id: 21107

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## General Observation

a	- Is the Industry in Operation ??	Yes	
a	- R.O File No	SRT-187	
b	- <b>Industry Operating without CCA</b>	No.	
c	- <b>Has Production exceeded (last 3 MTHs) than CCA-Qty</b>	No.	
d	- <b>Any products-NOT in CCA, manufactured-Last 3 MTHs</b>	No.	
e	- <b>Foul Odour/Fugitive Emission/Bye Pass in Premises ??</b>	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- <b>Has Regn with CETP or TSDF expired ??</b>	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

## Air Related

a	- <b>Fuel Type confirmitive with CCA ?</b>	Yes	
b	- <b>Av. Fuel Consumption EXCEEDING CCA limits</b>	No.	
c	- <b>APC Measures confirmitive with CCA conditions ??</b>	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- <b>Thick Smoke observed in Flue Gas/Processes ??</b>	No.	
g	- <b>ph of Scrubbing Media as per requirement ??</b>	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	01, 0	

## GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	NA
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## Haz Waste Related

a	- <b>Haz waste Catg confirmitive with CCA</b>	Yes	
b	- <b>H.W generation exceeding CCA limits</b>	No.	
c	- <b>Collection, Storage, Treatmnt, Disposal Facility Adequate ??</b>	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	As per Crux	
g	- <b>Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?</b>	Yes	NA
h	- <b>Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)</b>	--	
i	- <b>Technical capability and equipment complying with the SOP/Guideline?</b>	Yes	NA
j	- <b>Is unit complying the conditions gives in SOP/Guidelines?</b>	Yes	NA
k	- <b>Facility is adequate for the applied process</b>	Yes	NA
l	- <b>Passbook is maintained?</b>	Yes	NA
m	- <b>Details of PLI, if applicable</b>	--	
n	- <b>Details of safety spectrs provided by the facility</b>	--	
o	- <b>Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?</b>	Yes	NA
p	- <b>Quantity of Hazardous waste procured as per CCA?</b>	Yes	NA

## Water Parameter

b	- Source of Water Supply	BORE WELL	
c	- <b>W.W.G is EXCEEDING the CCA Limits</b>	No.	

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2/7 ( Through XGN )



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( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	-	<b>W.W Disposal as per the Consent Conditions ?</b>	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	<b>Did u observe ANY ILLEGAL Discharge ??</b>	No.	
h	-	Nos of Samples collected	01	

Remarks :

Site Observations during Inspection , PCB-ID: ( 21107 )



## Inspection Crux:

### Water Observation:

Source of water is Borewell + PEPL Recycle water. Unit is Member of CETP – PEPL. Generated industrial wastewater passing through Screen bar chamber, Oil & grease trap system & Collection Tank and finally discharged into CETP of PEPL for further treatment & disposal. Total water consumption for industrial purpose is 1845 KL/day and for Domestic purpose is 20 KL/Day and wastewater generation from industrial purpose is 1240 KL/Day and from domestic 20 KL/Day. During visit, one wastewater sample is collected from final outlet of industry, details are as per data sheet. Flow meter provided at outlet discharge line and reading noted as: flow rate – 25 M3/hr, Totalizer-10519937 M3. Generated domestic wastewater is discharged in to CETP of M/s. PEPL along with industrial effluent. [394]-06/03/2025

### Air Observation:

Unit has provided Steam Boiler (capacity 6 MT/Hr) & TFH (capacity 2000 U) attached with Common stack. Unit has provided Multi cyclone Separator, Bag Filter & Alkali Scrubber as APCM with Steam Boiler & Multi cyclone Separator, Bag Filter & Alkali Scrubber as APCM with TFH. Coal / Lignite / Agrowaste is used as fuel. During visit Steam Boiler & TFH and its APCMs are found in operation. One flue gas sample is collected from Common stack attached to Boiler & TFH. Unit has provided auto fuel firing system for Steam Boiler & TFH which are found in operation. Reading of the CEMS provided for PM at Common stack attached with Steam Boiler & TFH is noted as: PM- 67.2 PPM. Unit has a 3 Nos. DG sets having capacity of 500 KVA, 380 KVA & 125 KVA as a standby facility. [394]-06/03/2025

### Hazard Observation:

Stock of ETP sludge @ 900 Kg & discarded containers @ 30 nos. are observed. Unit has lastly 118nos of Drums sent to m/s Rhythm chemicals P Ltd on dated 09.01.20025 with manifest no 2791249 [394]-06/03/2025

### General Observation:

This unit is visited with Miss R.G. Makavana (APS) reference to Routine Visit. Unit is engaged in manufacturing of Dyeing of Nylon cloth @ 3,10,000 Meters/Day, Printing of Art Silk Fabrics @ 20,000 Meters/Day, Digital Printing Fabrics @ 15,000 Meters/Day & Stenter Heat Settling (width Settling) 50,000 Meters/Day. Unit has obtained CCA vide order no. AWH - 112028 Dated 21/03/2021 which is valid up to 31/12/2025 with CCA Amendment vide order no. A - 126007 Dated 01/05/2023. During visit production plant is in operation. [394]-06/03/2025

I recommend : a. Keep on Records + Notings

W.C Notings: -----[394-AEE]~

**Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance**

**Compliance Observed in this Inspections.**



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PCB Id: 21107

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. બોર્ડની માન્ય CC&A માંની તમામ શરતોનું ચુસ્તપણે પાલન કરવું.; We have submitted all required details in Extra Documents. (04/03/2024)	772635(18/02/24)	Fully Complied
1. છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ, w/w ના જનરેશન, w/w ના CETP માં Discharge, Fuel વપરાશ તથા Haz. waste ના જનરેશન/સ્ટોક અને ડિસ્પોઝલ અંગેની વિગતો રજૂ કરવી.; We have submitted all required details in Extra Documents. (04/03/2024)	772635(18/02/24)	Fully Complied

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# Gujarat Pollution Control Board

PCB Id: 21107

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (21107)

### A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	A-3	for pm=554 lit, so2=57 lit and nox=1577.41 ml at ntp / 87	1415-1445	REP	common stack attached to boiler and tfh ~ from common stack attached to boiler and thermopack thru	7776/18
2	W-11	7 to 8 on ph strip / 31	1405-1405	REP	## final outlet of the etp ~ from final outlet of industry	light greyish

### B Process Stacks

### C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	*** Not Applicable	0		NO	N.A	Not Used/N.A	0	TFH & APCM are found in operation
2	Fuel Heater (Thermic)	37	Common Stack, Cap.:2000 U	YES	ASC,FIL,MUL	Coal	Coal-12 MTD or Lignite-21 MTD or Agro waste-28 MTD	BOI & APCM are found in operation
3	Boiler	37	Common stack, Cap:6 MT/Hr	YES	ASC,FIL,MUL	Coal	Coal-21 MTD or Lignite-36 MTD or Agro waste-48 MTD	APCM Found in operation
4	D.G. Sets	7	Cap. 500 KVA (Stand By)	YES	N.A	Diesel	700 Liter/Day	DGS is found not in operation
5	Fuel Heater (Thermic)	0		N.A	N.A	Coal		
6	D.G. Sets	7	Cap. 380 KVA (Stand by)	YES	N.A	Diesel	300 Liters/Day	
7	D.G. Sets	7	Cap.: 125 KVA (stand by)	YES	N.A	Diesel	200 Liter/Day	

### D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	I -35.3	0.120-M.T	COL,DSS,STO,TRA,DST
2	Used or Spent Oil	I -5.1	0.440-M.T	COL,CYC,STO,TRA
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	0.085-M.T	COL,CYC,STO,TRA

### E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	digital printing fabrics	450000.000	0.000 - MTS	0.000	There is no any change in existing total production of 15000 Meters/Day.
2	dyeing & printing of art silk cloth	0.000	1250000.000 - MTS	0.000	Need to remove it after CTE Amendment application granted.
3	Dyeing of Art Silk Cloth - Proposed	0.000	1250000.000 - MTS	0.000	Please remove from the List.
4	dyeing of nylon cloth	9300000.000	0.000 - MTS	0.000	There is no any change in existing total production of 3,10,000 Meters/Day.
5	printing of art silk cloth	600000.000	0.000 - MTS	0.000	There is no any change in existing total production of 20000 Meters/Day.
6	stenter heat settling (width setting)	0.000	0.000 - MTS	0.000	There is no any change in existing total production of 50000 Meters/Day.

### F Raw material :

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( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Raw Material Name	Capacity - Unit / Month
1	5 Star	0.075 - M.T
2	acetic acid	0.000 - M.T
3	auxiliaries	43.510 - M.T
4	caustic soda	0.000 - M.T
5	CMC	0.675 - M.T
6	detergent	6.780 - M.T
7	disperse dyes	0.000 - M.T
8	dispersing agents	0.000 - M.T
9	dyes	14.610 - M.T
10	finishing	0.900 - M.T
11	gray cloth	13125000.000 - MTS
12	hydro	0.360 - M.T
13	Inks for Printing	2250.000 - LTS
14	NMW	0.375 - M.T
15	oxalic acid	7.930 - M.T
16	print gum	1.800 - M.T
17	resin	0.000 - M.T
18	RSK	0.337 - M.T
19	SAI	0.375 - M.T
20	SHMP	0.330 - M.T
21	silicone	0.000 - M.T
22	soda ash	1.650 - M.T
23	Sodium Alginate	0.270 - M.T
24	sodium chloride	0.000 - M.T
25	sodium hydrosulphate	0.000 - M.T
26	sodium perborate	0.000 - M.T
27	Sodium Sulphate	0.900 - M.T
28	synthetic detergents	0.000 - M.T
29	tri sodium phosphate	0.000 - M.T
30	Urea	1.650 - M.T
31	vet dyes	0.000 - M.T

## G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1865.000	WWG : 1260.000	Water Source	Remark
1	Boiler Feed	0.000	8.000	Borewell	R.O. Permeate Water @ 80 KL/Day is used
2	Cooling Water	40.000	4.000	Borewell	
3	Domestic Purpose	20.000	20.000	Borewell	
4	Mnfg Process	1630.000	1168.000	Borewell	and R.O. Reject Water @ 20 KL/Day is used, Total = 1650 KL/Day
5	Others .....	100.000	0.000	Borewell	Used in to R.O. Plant, R.O. Reject water used in to process.
6	Wash Water	75.000	60.000	Borewell	Used in to Washing & Scrubber

## H Solid Waste

Inspection Team : K.H.Patel, SO

**I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.**

Signature By(K.H.Patel, SO)

12/03/2025

7/7 ( Through XGN )

**ANALYSIS REPORT FOR  
AIR**

**GUJARAT POLLUTION CONTROL  
BOARD**

Sample ID:478206

SURAT, PLOT NO. 11-12/2,3 , GIDC - PANDESARA,  
SURAT - 394221, (T) (0261) 2442696

**Test Report No. : 53977**

**Date: 03/03/2025**

- |   |   |
|---|---|
| 1. Name of the Customer                   | : Priya Dyeing And Printing Mills Pvt Ltd   |
| 2. Address:                               | : PLOT NO:BLOCK NO.206/P, 216/P, KADODARA, BLOCK NO.206/P,<br>216/P, KADODARA, BLOCK NO.206/P, 216/PKADODARA, SURAT -<br>394327 DIST: Surat, TAL: Palsana |
| 3. Type of Sample                         | : REP   |
| 4. Sample Collected By                    | : K.H.PATEL, SO   |
| 5. Quantity of Sample Received            | : SO <sub>2</sub> @50 ml, NO <sub>x</sub> @25 ml  |
| 6. Code No. of the Sample                 | : 1427588   |
| 7. Date & Time of Collection & Inwarding  | : 22/02/2025 (1415 to 1445) & 24/02/2025  |
| 8. Date of Start & Completion of Analysis | : 24/02/2025 & 03/03/2025   |
| 9. Sampling Point                         | : Common stack attached to Boiler and TFH ~ From Common stack attached to<br>Boiler and Thermopack throu  |
| 10. Flow Details (Remarks)                | : Coal  |
| 11. Mode of Disposal                      | : MCS, B.F, Alkali scrubber (individual)  |
| 12. Ultimate Receiving Body               | : 7776/18   |
| 13. Temperature on Collection             | : 87 & pH Range on pH Strip : For PM=554 lit, SO <sub>2</sub> =57 Lit and NO <sub>x</sub> =1577.41<br>ml at NTP   |
| 14. Carboys Nos                           | : Barcode   |
| 15. Parameters                            | : 3   |

Sr	Parameter	Unit	Test Method	Result
1	1 - PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	<b>122</b>
2	3 - SO <sub>2</sub> -Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	<b>70.06</b>
3	29 - NO <sub>x</sub> -Stack	PPM	IS:11255(Part-7), 2005	<b>14.12</b>

Laboratory Remarks : Freeze By:445-lab\_445 Dt.: 03/03/2025

J.D.OZA, Lab Head

## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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GPCB

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **187265 dated 03-02-2021** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

**CONSENTS AND AUTHORISATION:**

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Priya Dyeing &amp; Printing Mills Pvt Ltd.

Block No: 206/P, 216/P,

Kadodara, Surat-394327,

Tal: Palsana, Dist: Surat.

1. Consent Order No. **AWH-112028** Date of issue: **25-03-2021**.

2. The consents shall be **valid upto 31-12-2025** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Dyeing of Nylon Cloth	3,10,000 Meter/Day
2	Printing of Art Silk Fabrics	20,000 Meters/Day
3	Digital Printing Fabrics	15,000 Meters/Day
4	Stenter Heat Settling (Width settling)	50,000 Meters/Day

**Subject to specific condition:**

1. Give compliance of coal handling guidelines and provide scrubber looking to quantum of coal being used boiler/Thermopack capacity immediately and submit documentary proof at Regional Office & Head Office within a month or immediately.
2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water and you shall strictly comply with condition of NOC granted from CGWA.
3. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
4. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
5. Industry shall provide dedicated storage facility for fly ash.
6. Industry shall comply with fly ash notification 1999 as amended from time to time.

M/s. Priya Dyeing &amp; Printing Mills Pvt Ltd..(ID\_21107)

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### 3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 1845 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 20 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1240 KL/Day.( Total Booked load in CETP: 1260 KL/Day)
- 3.5. The quantity of domestic waste water shall not exceed 20 KL/Day.
- 3.6. Domestic effluent shall be disposed off to CETP along with industrial waste water.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Palsana Enviro Protection Ltd(PEPL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40 <sup>o</sup> C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	600 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20 <sup>o</sup> C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Palsana Enviro Protection Ltd(PEPL). through underground drainage system of PEPL & in no case effluent shall be discharged in to Environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40 <sup>o</sup> C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	2100 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 .0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l



# 22 GUJARAT POLLUTION CONTROL BOARD

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Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

## OR

The applicant shall stop its production activities if the effluent is not adequately treated by the CETP of PEPL to conform to the standards specified by G.P.C.B.

- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PEPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PEPL.
- 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PEPL.
- 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PEPL.
- 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by PEPL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
- 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.19. PEPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PEPL on or before fifth day of the succeeding month.
- 3.21. In case of shut-down of plant for more than three days for any reason, the PEPL unit member shall intimate to PEPL authority & GPCB well in advance for the better operation & management of CETP.
- 3.22. The authorized representative of PEPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.23. If the PEPL authority terminates the membership of the applicant for CETP, the PEPL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PEPL membership is resumed.
- 3.24. The applicant shall put up at the entrance a board displaying PEPL membership number & date of joining of PEPL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

M/s. Priya Dyeing & Printing Mills Pvt Ltd..(ID\_21107)

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#### 4. CONDITIONS UNDER THE AIR ACT:

4.1. The following shall be used as a fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Utility	Fuel	Quantity
1)	Steam Boiler (6 TPH)	Coal or Lignite or Agro waste	21 MT/Day or 36 MT/Day or 48 MT/Day
2)	Thermopack (2000 U)	Coal or Lignite or Agro waste	12 MT/Day or 21 MT/Day or 28 MT/Day
3)	D.G.Set	Diesel	1200 lit/day

4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.

4.3. The flue gas emission through stack attached to Steam Boiler, Thermo Pack, and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (6 TPH)	36.6 (Common Stack)	Multi Cyclone Separator, Bag Filter & Water Scrubber	PM	150 mg/NM <sup>3</sup>
	SO <sub>2</sub>			100 ppm	
	Thermopack (2000 U)			NO <sub>x</sub>	50 ppm
2	D.G.Set (500 KVA, 380 KVA & 125 KVA) Stand by	11	---	PM	150 mg/NM <sup>3</sup>
				SO <sub>2</sub>	100 ppm
				NO <sub>x</sub>	50 ppm

4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.

4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.

4.6. Industry shall comply with Coal handling guideline of the Board.

4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.

4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/m <sup>3</sup> )	
	Annual	24 Hrs Average
Particulate Matter-10 (PM <sub>10</sub> )	60	100
Particulate Matter- 2.5 (PM <sub>2.5</sub> )	40	60
SO <sub>2</sub>	50	80
NO <sub>x</sub>	40	80

4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The



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chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

## 5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

### D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- The minimum height of stack to be provided with each of the generator set shall be  $H=h + 0.2 (KVA)^{1/2}$ , where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

## 6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- **AWH-112028** date of Issue: **25-03-2021**.

6.2 **M/s. Priya Dyeing & Printing Mills Pvt Ltd.** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Block No: 206/P, 216/P, Kadodara, Surat-394327, Tal: Palsana, Dist: Surat.**

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	0.120	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.

M/s. Priya Dyeing & Printing Mills Pvt Ltd..(ID\_21107)

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2	Used Oil	0.440	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	0.085	33.1	Collection, storage transportation and disposal to authorized decontaminator

6.3 The authorization shall be valid up to **31-12-2025**.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

**7. TERMS AND CONDITIONS OF AUTHORISATION**

7.1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"

7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.

7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.



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- 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30<sup>th</sup> day of June of every year for the preceding period April to March.
- 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14<sup>th</sup> October, 2003.
- 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 8. GENERAL CONDITIONS: -**
- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure 1.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14<sup>th</sup> October 2003.

M/s. Priya Dyeing & Printing Mills Pvt Ltd., (ID\_21107)

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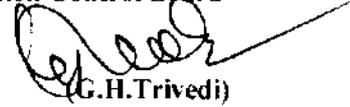
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9. **SPECIFIC CONDITIONS:**

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of  
Gujarat Pollution Control Board



(G.H. Trivedi)  
Deputy Chief Environmental Engineer

NO: GPCB/CCA-SRT-187/ID-21107/

Issued to:

M/s. Priya Dyeing & Printing Mills Pvt Ltd.

Block No: 206/P, 216/P,

Kadodara, Surat-394327,

Tal: Palsana, Dist: Surat.

Date:-



# 28 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

**“CCA-Amendment”**  
(No. A-126007)

By R.P.A.D

NO: GPCB/CCA-SRT-187(5)/ID\_21107/

Date:

To,

M/s. Priya Dyeing And Printing Mills Pvt. Ltd.

Block No: 206/P & 216/P,

Kadodara – 394327,

Tal: Palsana, Dist: Surat.

SUB: Amendment in the consolidated consent & Authorization of the Board.

REF: 1) CCA order No: AWH-112028, Dated: 25/03/2021.

2) This office CTE-Amendment order no: GPCB/CCA-SRT-187/ID\_21107/574649 dated: 09/12/2020.

3) Your CCA Amendment Application Inward ID No. 274426 dated: 23/02/2023.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 3(3) & 6 of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986, The Board has granted CCA vide order No. GPCB/CCA-SRT-187/ID\_21107/58922 dated 27/04/2021; valid up to 31/12/2025 This Board is empowered to Grant CC&A.

The board has right to review and amend the conditions of the said CCA order.

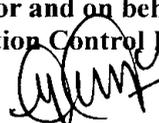
The said CCA order is further amended as below.

1. This order shall be read as CCA-Amendment Order No. A-126007 Date of issued: 01/05/2023 valid up to 31/12/2025.

**Subject to specific condition:**

- I. There shall be no changes in quantity of existing production capacity, Water consumption, waste water generation, fuel consumption & hazardous waste generation due to this CCA-Amendment.
  - II. Unit shall strictly comply with the Undertaking on dated 25/04/2023.
  - III. Both the unit are jointly and severally responsible for the violation of Air (Prevention and Control of Pollution) Act- 1981.
  - IV. Unit shall provide excess steam to their adjoining sister concern unit i.e. M.s, JBC Concepts (GPCB ID- 83288) as per agreement.
2. The rest of the conditions of the above referred CCA order No: AWH-112028 shall remain unchanged. You are directed to comply with these conditions judiciously.

For and on behalf of  
Gujarat Pollution Control Board

  
(M. R. Macwana)  
Unit Head, Surat

M/s. Priya Dyeing And Printing Mills Pvt. Ltd. (ID: 21107)

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## First Information Report

(Under Section-173 B.N.N.S.)

1	District : Surat City
	Police Station : Sachin GIDC
	Year : 2025
	FIR No.: 11210002250812.
	Date : 15/03/2025
2	Act:  (i) BNS Sections 308(2), 308(5), 352  (ii) GPA Section 135(1)
3	Occurrence of offence :  (a) Day : Friday, Date from 27/05/2022, date to 15/02/2025  Time period : Time from 11:00, Time to : 11:00
	(b) Information received at PS :

	Date : 15/03/2025 Time : 21:05 Hrs.
(3)	General Diary Reference : Ce: Entry No. Time :
4	Type of information : Written at the scene of incident.
5	Place of occurrence :
(a)	Direction and distance from Police Station : Southern. 2.00 Km Beat No.
(b)	Address : Sachin GIDC, In the office of Minaxi Fashion Pvt. Ltd. Company, Surat City.
(c)	In case, outside the limits of this police station, then
	Name of PS :

	District :	
6	Complainant / informant :	
(a)	Name : Vinay Manoharal.	
(b)	Father's / husband's name : Manoharlal Nandava.	
(c)	Date of birth / age : 50	
(d)	Nationality : Indian.	
(e)		
(f)	Occupation : Business.	
(g)	Address : Capital Green, Vesu, Surat City.	
7.	Details of known / suspected / unknown accused with full particulars :  (Attach separate sheet, if necessary).	
	Accused Name	Age (Ap address prox.)

(1)	Sushant Tripathi	30,  All India Forward Block Trade Union,  Surat City.

8. Reasons for delay in reporting by the complainant / informant.

9. Particulars of properties stolen (Attach separate sheet, if necessary).

10. Total value of property stolen.

11. Inquest Report / U.D. Case No., if any.

12. First information contents (Attach separate sheet, if necessary).

As the person namely, Mr. Sushant Tripathi, Co-ordinator of All India Forward Block Trade Union and whole and sole of Two Worlds Socialism wrote false e-mails against the complainant inter alia levelling false allegations before various Government Departments, and falsely defaming the Company and complaining to close down the Company, and thereby harassing the complainant, also threatened the complainant to kill by showing the weapon-knife, and thereby committed offence, therefore the complaint is to take penal action against him.

**Complaint:**

My name is Vinay Manoharlal Nandvani, age.50 years, Occupation- Business, Resident of Flat No.1102, Building No.P/1, Capital Green, Vesu, Surat, Native : Village Rohtak, Haryana, Mo.No.98251-49940.

On remaining present in person I hereby declare the facts of my complaint that I am staying at aforementioned address with my family since last 35 years and upon running my Company in the name of Minaxi Fashion Pvt. Ltd. at Sachin GIDC, Road No.2, Plot No.A/1-244 since last 26 years I earn livelihood of myself and my family.

On last 27/05/2022, aforesaid Mr.Sushant Tripathi had sent different e-mails on the letter pad of All India Forward Block Trade Union before various Government Departments against our Company. In the same, the e-mail was sent complaining that on account of drum blast in our said Company, damage was caused to the labourer namely, Subodh Ravidas due to the chemical in the said drum; that huge pollution was caused by the Company; that there are insufficient fire extinguishing equipment in the Company and the structure

certificate was not present. On getting the verification done in the matter, it transpired that despite no such employee namely, Subodh Ravidas was serving in our Company; that no drum blast occurred in our Company; that no pollution was caused there; fire equipment were also sufficient and also the structural certificate was obtained, though in response to the e-mails of said Mr.Sushant Tripathi, certain Departments had taken visit of our Company and conducted checking. But, no such incident was revealed. Thereafter, once again on 07/03/2024, the said Mr.Sushant Tripathi had sent e-mail on the letter pad of All India Forward Block Trade Union in the name of Padamcharan Raval containing the aforesaid details against our company before various Government offices. The said Sushant Tripathi made a whats app call to me from his mobile phone bearing no.93745-28274 and asked as to whether I received his e-mails. I asked as to why he

is defaming my Company. He replied to give him the amount of Rs.One Lakh, otherwise much worse eventualities may be seen. Therefore, in this connection, I had made an application through the Manager of my Company namely, Pukhraj Hiralal Gehlot before Sachin GIDC Police Station. Thereafter, at around five hrs. in the evening on 15/04/2024, when I was sitting with the Manager of my Company namely, Mr.Pukhraj Gehlot in the office of our Company at around five hrs. in the evening on 15/04/2024, the said Mr.Sushant Tripathi came to me, sat in the chair in front of me and asked me as to whether I may be compelled to close down the Company as I have lodged the Police complaint against him. Therefore, I replied to him not to harass me in such manner, I run my company legally and no irregularities are committed here. Therefore, he got angry and told me that I should be taught the lesson and he took our knife from his pocket, indicated it to me and

told me that if I want to run the Company, I am supposed to give him Rs.One Lakh. Therefore, I and the said Pukhraj were frightened, the said Pukhraj escaped from there. Thereafter, the said Sushant Tripathi came to me and told to immediately get Rs.One Lakh and give him. Therefore, I was afraid of him, took out Rs.Forty Thousand from the bag and as I gave it to said Mr.Sushant Tripathi, he left from there with money. While leaving from there, he threatened me not to move the Police, otherwise I may be killed. As I was frightened of the matter, I did not lodge the police complaint in the matter. Thereafter, the said Sushant Tripathi was frequently making me the phone calls and demanding Rs.60 thousand and I gave him the promises.

Thereafter, on last 25/11/2024, he had made an e-mail to various Government Departments in the name of Mr.Chakradhar

Pandey, President, Two Words Socialism by levelling false allegations against my Company. But, I did not give any reply in the matter. Once again he made an e-mail on 20/01/2025 with similar allegations in the same name. At that time also, as I did not give any reply to it, the said Mr.Sushant Tripathi made a whatsapp call to me from the mobile number 93745-28274 on 15/02/2025 at around Eleven Hrs. in the morning, while I was present at the Company and informed to me that the said Two Words Socialism belongs to him only and I should give him the due amount of Rs.60 thousand, otherwise, these incidents shall continue and he shall get my company closed.

Thereafter, recently upon getting the news that the persons concerned are now fearlessly lodging the complaint before the Police against such harassment being caused by false RTI activists and bogus union

leaders upon making the applications / conveying information having false allegations; I have also visited here regarding the incident occurred against me.

Therefore, as aforesaid person namely, Mr.Sushant Tripathi, Co-ordinator of All India Forward Block Trade Union and whole and sole of Two Worlds Socialism wrote false e-mails against the complainant inter alia levelling false allegations before various Government Departments, and falsely defaming the Company and complaining to close down the Company, and thereby harassing the complainant, also threatened the complainant to kill by showing the weapon-knife, and demanding the amount of Rs.1,00,000/- from the complainant, took away the amount of Rs.40,000/- and now demanding the due amount of Rs.60,000/- and thereby committed offence, therefore the complaint is to take penal action against him. My witnesses are

those indicated in the complaint and those may be revealed during investigation.

Thus, the facts of complaint are just and proper as per my dictation.

13. Action taken: Since the above information revealed commission of offence(s) u/s as mentioned at Item No.2

(1) Registered the case and took up the investigation or.

(2) Directed (Name of I.O.) to take up the Investigation:

Name : Kajal Jaysukhbhai Vaghoshi,

Rank: Police Sub Inspector.

No.kjv190191 to take up the investigation or (Number)

FIR is read over to the complainant / informant and the complainant / informant has admitted that the same has been written as per his dictation only. The copy thereof is issued to him free of costs.

ROAC

Signature of Office in charge, Police  
Station

14. Signature / Thumb impression of the  
Complainant / informant.

Name : Bhupatsinh Kantilal Pateliya,

Rank : Assistant Sub-Inspector,

GPF No. 116790.

15. Date and time of dispatch to the Court.

On 15/03/2025 at 21:05 Hrs.